

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF Debtone Corporate
Advisory Private Limited

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Debtone Corporate Advisory Private Limited
2.	Date of incorporation of corporate debtor	27 th July, 2013
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2013PTC246280
5.	Address of the registered office and principal office (if any) of corporate debtor	404, 4 th Floor, Kaveri Complex, Behind Holiday Inn, Jagannath Mandir Road, Sakinaka, Mumbai – 400 072
6.	Date of closure of Insolvency Resolution Process	29.02.2024
7.	Liquidation commencement date of corporate debtor	01.03.2024 (NCLT order copy made available / uploaded on website on 4 th March, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Manish Lalji Dawda IBBI/IPA-001/IP-P02506/2021-2022/13797
9.	Address and e-mail of the liquidator, as registered with the Board	205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagoji Keer Marg, Near Paradise Cinema, Mahim ,Mumbai City, Maharashtra ,400016 Email: ip.dawdamanish@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagoji Keer Marg, Near Paradise Cinema, Mahim ,Mumbai City, Maharashtra ,400016 Process Email: liquidator.dcapl@gmail.com
11.	Last date for submission of claims	04.04.2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Debtone Corporate Advisory Private Limited on 01.03.2024.

The stakeholders of Debtone Corporate Advisory Private Limited are hereby called upon to submit their claims with proof on or before 04.04.2024 to the liquidator at the address mentioned against item No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

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Name and signature of liquidator : Manish Lalji Dawda

Date and place: : 05.03.2024, Mumbai

Manish Lalji Dawda

Liquidator of Debtone Corporate Advisory Private Limited

IBBI/IPA-001/IP-P02506/2021-2022/13797

AFA: AA1/13797/02/170724/105908 valid up-to 17.07.2024



Manish Lalji Dawda

Insolvency Professional

Reg. No. IBBI/IPA-001P-P02506/2021-2022/13797

	PUNJAB & SIND BANK (A Govt. of India Undertaking) Where service is a way of life	Ground Floor, Fitwel House, Next to Everest Co., Surya Nagar, Vikhroli, Mumbai-400 083. Ph. 022-25781741, 25772102 E: b0523@psb.co.in			
POSSESSION NOTICE					
Whereas, The undersigned being the authorized officer of the Punjab & Sind Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28.08.2023 calling upon the borrower/ borrowers as detailed in Table 1 below					
Title of account	Account No.	Facility	Limit	Outstanding as on 30.11.2023	Sanction Date
I. Bharat Metals Works	05231300034407	ODP	35,00,000	39,94,723.20	01.02.2017
II. Bharat Metals Works	05231200035995	GECL- I	8,82,000	4,30,826.12	29.10.2020
III. Bharat Metals Works	05231200035179	GECL- II	2,32,500	2,73,501.46	16.11.2021
IV. Bharat Metals Works	05231200034885	Term Loan	10,00,000	7,80,762.00	26.09.2018
V. Mr. Dilbagh Singh Dadwal	05231200035176	Term Loan	15,00,000	14,09,252.50	09.09.2021
Total of Rs in NPA accounts			71,34,500	69,38,864.98	
vi. Standard account Mr. Harsh Dadwal & Mohan Singh Dadwal	05231200034835	Education Loan	15,00,000	16,81,728.86	—
to repay the amount mentioned in the notice being Total Sum Due: Rs. 69,38,864.98 only (interest inclusive upto 30.11.2023) within 60 days from the date of receipt of the said notice.					
The borrower/borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 5 th day of March of the year 2024.					
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab & Sind Bank for an amount Rs. 69,38,864.98 only (interest inclusive upto 30.11.2023) and interest thereon.					
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.					
Description of the immovable property					
Property No. 1: Property No. 67/2, Hindustan Chowk, Mulund Colony, Mulund (West), Mumbai – 400 080 in the name of Mr Dilbagh Singh Dadwal , Mr Mohan Singh Dadwal & Mrs. Sheela Pravin Kochar. Total land Area 1016.60 Sq. Feet Built up 1017 Sq. Feet. Details of the title deed(s): Document No. BOM/S – 1006-1979 dated 04.04.1979					
Property bounded as:					
North: by Municipal built common latrine block			South: by main road Mulund Colony		
East: by room no. 3 of block no. 67			West: by room no. 3 of block no. 67		
Date: 05.03.2024 Place: Mumbai					
Sd/- Authorised Officer, Punjab and Sind Bank					

CENTRAL RAILWAY
Survey & Construction Organization

**OPEN E-TENDER
 NOTICE FOR
 CONSTRUCTION OF RUB**

Deputy Chief Engineer (C) Central Railway, Panvel Office, 4th Floor, Opposite Balaji Aangan, Near Orion Mall, Panvel - 410206, for and on behalf of President of India invites open E-tenders from reputed contractors for the following work:- Name of Work: **Balance work for Construction of Four Lane Road Under Bridge in lieu of Level Crossing No. 23 Km. 73.600 in Panvel-Jasai Section (TWO PACKET SYSTEM).** Approx. Cost: ₹ 13,10,94,760.20. Earnest Money: ₹ 8,05,500/-, Completion Period: 6 Months (Six Months) Including Monsoon. Cost of Tender Form : ₹ 0.00. **Availability of Tender Documents :** Tender documents will be available on IREPS website www.ireps.gov.in on up to 10.45 hrs. of 28/03/2024. **Date & Time of Submission & Opening of Tender :** The Tender will be opened on 29/03/2024 at 10.45 hrs. on the day of opening of tender.

10.45 hrs. on 26/03/2024 on the above mentioned website and will be opened after 11.00 hrs. on 26/03/2024.

Office Address : Deputy Chief Engineer (C) Central Railway, Panvel Office, 4th Floor, Opposite Bhabha Education Trust Mail-Panvel - 410206. Phone:8828119253.

Email: dycecpnv@gmail.com **Important Note for Tenderers:** a) Prospective Tenderer/s are advised that before tendering their offer electronically, they should refer to the tender details regarding terms and conditions, eligibility criteria, mode of submission of cost of EMD & tendered document. b) Central Railway has recently introduced system of "e-tendering". All intending Tenderers are requested to register with the website www.irops.gov.in c) Tender documents and corrigendum issued from time to time are available on the above website at least 15 days in advance of opening Tender and may be seen on this website.

TENDER NOTICE NO. DYCECPNV-02_2024 DATED 01/03/2024

Dy.Chief Engineer (C), Panvel

Download UTS App for Tickets

S. E. RAILWAY – TENDER	M/s. Ryam Vint Agarwal	Along With The Tender
Sr. Divisional Electrical Engineer/TRD/ Chakradharpur acting for & on behalf of The President of India invites e-tender as mentioned below : Tenders are due to open on 29.03.2024 at 15:30 hrs. The manual offers are not allowed against this tender and any such manual offer received shall be ignored. Sl. No., Tender Notice No. and Name of the work are as follows : 1. CKP-D-607-T-CBSA. Hiring of 1 capacity truck for carrying railway materials over the jurisdiction of SSE/OHE/CBSA for two years under Sr. DEE/TRD/Chakradharpur. Tender Value : ₹ 10,70,297.80. EMD : ₹ 21,400.- 	INR 5,87,03,955.39/- As On 23.01.2024 Demand Notice Date : 01.09.2021	Along With The Tender Completed Taluka As As Bounded West : B Bharti
2. CKP-D-642-VANDE-BHARAT. OHE modification work in connection with development of maintenance facility for "Vande-Bharat Trains" at Talanagar of Chakradharpur division. Tender Value : ₹ 1,04,89,478.67. EMD : ₹ 20,25,006.-	• Mr. Suchir Pathare • Mrs. Harshada Suchir Pathare • M/s Venture Travels INR 1,76,36,705.02/- As On 23.01.2024 Demand Notice Date : 16.11.2018	Flat No. Carpet Area Open Tender Vishwas 48, Hissa c & 50/2 4000064 Bldg. W Apt., S Encumbr

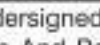
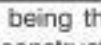
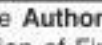
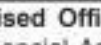
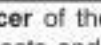
(Primary / STR/P), Composite Track Renewal secondary CTR(S), Through Rail Renewal Primary TRR(P), Composite Rail Renewal secondary TRR(S), through track renewal Primary CTR(P) in different section of Chakradharpur Division. Tender Value : ₹ 1,91,96,716.21. EMD : ₹ 2,46,000/- . Date & Time of Opening of tender : 29.03.2024 at 15.30 hrs. for each. Completion Period: 24 months for SI. No. 1, 09 months for SI. No. 2 and 12 months for SI. No. 3. Place of opening of e-tender : Sr. Divisional Electrical Engineer/TRD/ South Eastern Railway. Date and time of closing of tender : 15.00 hrs. of 29.03.2024. Date and time of opening of tender : 15.30 hrs. of 29.03.2024. E-tender can be viewed at website http://www.irops.gov.in. The tender/bidders must have Class-II Digital Signature Certificate & must be registered on IREPS Portal. Only registered tenderer/bidders can participate on E-tendering. All relevant paper must be uploaded at the time of participating in e-tendering. (PR-1201)	 RBL BANK <i>apno ka bank</i>  RBL BANK Administra Branch office at RBL Bank Ltd. 9th Floor, Securisation We, RBL Bank Limited the secured columns, do hereby inform you (NPA) in pursuant to the default amount mentioned in the below notice, together with further interest have failed and neglected to make discharged your liabilities. We, therefore, issued notice under of Financial Assets and Enforcement together with further interest to discharge your liabilities in full with Loan Account Nos., Name of the Notice details and Symbolic Mr/Ms Devram Sakharam Choudhary Mortgagor Mrs. Vrushi Devi Ram Choudhary Address of Correspondence At Danabav Po. Phalegaon Taluka Thane 421301. Flat No. 002 Ground Floor, Building Diamond Apartment, Nr. Shiv senapati Palavi School, Bhiwandi, Thane - Loan Account No. 809002820500 Loan Amount : Rs.12,04,578/- , NPA Date : 30/06/2023 13(2) Notice dated : 23/02/2024. 13(2) Notice amount : Rs. 11,77,200/- Now the authorized officer of RBL Bank as provided under the Rules for enforcement reference, be constrained to exercise exercising any or all the rights given by law. Please note that this publication is made to RBL Bank against the borrower requested to note that as per section 17(1) of dealing with the above secured asset, without our prior written consent. Place: Mumbai Date : 06/03/2024
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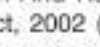
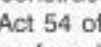
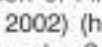
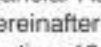
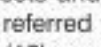
M/S VINTAGE COMTRADE PRIVATE LIMITED (IN LIQUIDATION) Liquidator's Address: 9-B, Vardaan Complex, Nr. Vimal House, Lakshdi Circle, Navrangpura, Ahmedabad-380 014. Contact: +91-79-26566577 Email Id: cagomti@choudhary@gmail.com	
E-AUCTION NOTICE	
Notice for sale of the Corporate Debtor as a going concern pursuant to the order passed by the Hon'ble NCLT in the said order the Liquidator was appointed under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.	
Date and Time of e-auction	Friday, 29/03/2024 between 04:00 P.M. to 05:00 P.M.
Last Date for submission of Eligibility Documents	Wednesday 20/03/2024 On or Before 5.00 P.M.
Date of declaration of Qualified Bidders	Wednesday 20/03/2024
Last Date for Submission of EMD	Wednesday, 27/03/2024 before 04.00 P.M Payable through RTGS / DD to "Vintage Comtrade Pvt Ltd (In Liquidation)" having Account No.120023707330 and IFSC Code CNRB0000280.
Inspection Date & Time	From 21/03/2024 to 27/03/2024 (12.00P.M. to 05.00 P.M.) For information contact Shri Srikanth.V. (M: 9398266381)
Particulars	Reserve Price EMD
Sale of the Corporate Debtor as a Going concern in its totality (Under Regulation 32(e) of Liquidation Regulations)	Reserve Price: RS. 25000/- EMD: RS. 2500 /-
The detailed terms & conditions, e-auction application, tender document and other details of online auction are available at http://www.auctions.co.in and www.sunresonline.in . For any query, contact Mr. Vijay Pipaliya / Mr. Ahmed (M:9870099713) through Email: admin@eauctions.co.in or to the Email of the Liquidator, cirp_vintage@gmail.com	
Note: 1- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through approved service provider, M/s. Linkstar Infosys Private Limited	
Sd/- CA Gomti Ramchandra Choudhary Liquidator of M/s Vintage Comtrade Private Limited (In Liquidation)	
Place: Ahmedabad Date: 06/03/2024	IP Reg. No: IBBI/PA-001/IP-P-02825/2022-2023/14275 A.F.A: 30/06/2025

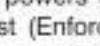
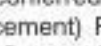
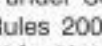
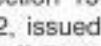
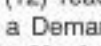


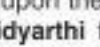
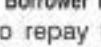
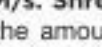
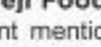
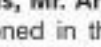


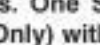
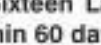
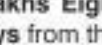
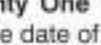
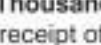


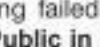
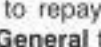
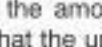
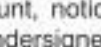
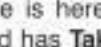







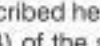
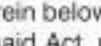
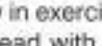
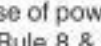
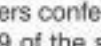







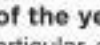
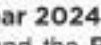
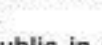







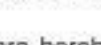







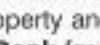
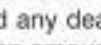
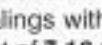
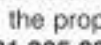
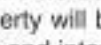







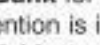
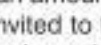
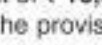
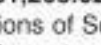
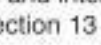







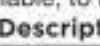
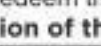
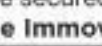
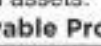







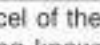
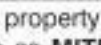
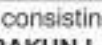
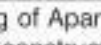
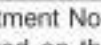


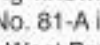
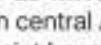
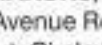
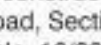
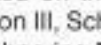







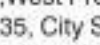
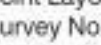
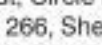
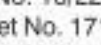
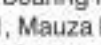







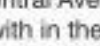
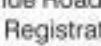
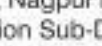
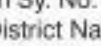
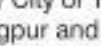






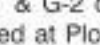
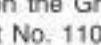


ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED

(A Subsidiary of ORIX Auto Infrastructure Services Limited)
 Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059
 Tel. : +91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549
orixindia.com | www.orixindia.com | CIN: UT74900MH2006PLC163937

PENDING- IV-A [See proviso to rule 8(6)]

TENDER FOR SALE OF IMMOVABLE PROPERTIES

under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Rules, 2002.

General and in particular to the Borrower (s) and Guarantor (s) that the below described property (ies) is/are the physical possession of which has been taken by the Authorised Officer (s) of the Secured Creditor, to be sold through public auction on "AS IS WHERE IS", "AS IS WHAT IS" and "AS IS" for recovery of amount as mentioned herein below due to Orix Leasing & Financial Services India Ltd., will be as mentioned herein below. The Reserve Price will be as mentioned herein below and the same shall be as mentioned herein below.

DETAILS OF PROPERTY	RESERVE PRICE (INR)
	EMD
	BID INCREASE AMOUNT
Plot No. 3, Bearing Survey Sissa No. 4-A & Survey No. 60, Hissa No. 4-B, 527, 527/1, New C.T.S. No. 527/A & 527/B, 2nd Floor, Admeasuring 2450 Sq. Ft., Carpet Area 2450 Sq. Ft. The Right Of Usage Of Common Passage Of Floor In The Building Lok Bhavan, Lok Bharti Lok Bharti Road, Situated At Village, Malad (East), Mumbai, Maharashtra - 400059, And Ed By: East : By Lok Bharti Complex B1 & B2, Open Plot Under Construction, North : By Lok Bharti Building, South : By Open Plot	INR 5,20,00,000/- (Rupees Five Crore Twenty Lak Only) Earnest Money Deposit 10% INR 52,00,000/- (Rupees Fifty Two Lak Only). Bid Increment Amount 50,000/- (Fifty Thousand Only)
Plot No. 13, Floor, Admeasuring 825 Sq. Ft. Of Area And 990 Sq. Ft. Of Built-up Area, Along With Area Admeasuring 500 Sq. Ft., Situated At Radha Swar Co-op. Hsg. Soc. Ltd., Narsingh Lane, S. No. 4, CTS No. 507-a, 507/a (1 To 15), 507-B, 507-C Of Village Malad (N), Malad (W), Mumbai And As Bounded By: East : By Bansi Park Street : By Narsingh Lane, North : By Darshan Street : By Narsingh Lane. [There Are Society Notices To The Tune Of INR 8.88, 37/1-]	INR 2,38,00,000/- (Rupees Two Crore Thirty Eight Lak Only) Earnest Money Deposit 10% INR 23,80,000/- (Rupees Twenty Three Lak Eighty Thousand Only) Bid Increment Amount 50,000/- (Fifty Thousand Only)

For further details, please refer to the link provided in the website of ORIX Leasing & Financial Services India Limited www.orixindia.com or may contact Authorised Officer Mr. Abdullatif Patel (Contact Details: +91-22-2859 5093) on Monday to Saturday.

**Sd/-
Authorised officer**

ORIX Leasing & Financial Services India Limited

RBL BANK LTD. Head Office: 1st Lane, Shahupuri, Kolhapur - 416001. Branch: Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai-400 062	
Notice under S. 13(2) of SARFAESI Act, 2002.	
The creditor of Applicant & Co-Applicant mentioned in below mentioned that your account has been classified as Non-performing Account is in making payment / repayment of principal and interest and the mentioned columns is now due and payable by you as on the date of the notice thereon to RBL Bank Ltd. In spite of our repeated demands, you have not made payment / amount(s) outstanding in your account(s) and you have not complied with the demand notice issued to you under section 13(2) of Chapter III of the Securitization and Reconstruction of Security Interest Act, 2002, demanding payment of the amounts due and payable at the contracted rates, costs, charges, other moneys to be paid within 60 days from the date of the notice.	
Borrowers, 13(2) Possession Date	Mortgaged Property Details
Applicant (Applicant & Co-Applicant)	Description of Mortgage Property Property owned by: Devram Sakharam Choudhari
Address: Kalyan Danbav	All piece and parcel of Residential Property bearing Flat No.002, on Ground Floor, admeasuring about 555.00 sq. ft., Carpet area i.e. 51.57 Sq. Mtrs., in building "A" Wing "B", in the building known as, 'Diamond Apartment', constructed on land bearing N.A. land Survey No. 139/3 adm. Lying and being and situated Village Padgha, Taluka Bhiwandi District Thane 421101, the building is bounded and surrounded by... On or towards East - Kimya Apts. On or towards South - Internal Road. On or towards West - U/C Building. On or towards North - Open Plot
7.47/-	
RBL Bank Ltd. do hereby publish the contents of the above demand notice to charge your liabilities in full, failing which, we shall, without any further delay, enforce the above-mentioned security created by you in our favour by the said Act. You are made without prejudice to such rights and remedies as are available to us and the guarantors of the said financial under law. You are further restrained/prohibited from disposing of the said property or transferring by way of sale, lease or otherwise of above secured asset.	
Sd/- Authorised Officer Abhay Nikam, RBL Bank Ltd.	

 बैंक ऑफ महाराष्ट्र Bank of Maharashtra A GOVT. OF INDIA UNDERTAKING <i>एक वाणिज्य बैंक</i>	 "वैशेषिकी विद्या यो धियात्ते" श्री रामानुज एच. अयंगर
S P Road Branch, Mumbai Zone, Shop No. 3, 1st Floor, Rushabh Apartment CHS. Ltd. Dr. R.R Roy Marg, Opp. Harkishandas Hospital, Mumbai - 4 Tel: 23882353, E-mail: bomr7@mahabank.com Head Office: Lokmanya 1501, Shivajinagar, Pune - 5	
POSSESSION NOTICE (For Immoveable Property) [Rule 8 (ii)]	
Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 02.12.2023 under Section 13 (2) calling upon 1. Ms. Sai Freight (Borrower), Mr. Rajesh s/o Madhukar Patkar (Borrower - 3.Mrs. Sangita, wo Rajesh Patkar (Guarantor) to repay the amount mentioned in the notice being outstanding of Rs. 1,12,24,851.00 plus unapplied interest upto 30.11.2023 and interest thereon, together with interest therein at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notices. The Borrower 1. Ms. Sai Freight (Borrower) 2. Mr. Rajesh, S/o Madhukar Patkar (Borrower) , 3.Mrs. Sangita, Wo Rajesh Patkar(Guarantor) having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Co Borrower mentioned hereinabove in particular and to the public in general that the Authorized Officer of Bank of Maharashtra has taken Symbolic Possession of the properties described herein below in terms of the powers the power conferred on him under Section 13(4) of Act read with rule 8 of the Security Interest Enforcement Rules 2002, on this 02.03.2024. The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the property and any dealings with the aforesaid property will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.	
Description Of The Property 1104, Dhruva Tara CHS Ltd., Hirandanda Est. Asokvan, Borivali, Mumbai - 400066, Sd/- Chief Manager & Authorized Officer S P Road Branch Bank of Maharashtra	
Date: 02.03.2024 Place : Mumbai	

 केनरा बैंक Canara Bank A GOVT. CORPORATION	 मिडिकोट सिन्डिकेट MORTGAGE SYNDICATE
Mumbai Bandra West-II BRANCH (DP Code 15073) : Silva Bode TPS III, 16th Road, Bandra (West), Mumbai-400 050, MH. Contact No. : 9663609027	
POSSESSION NOTICE [SECTION 13(4)]	
Whereas: The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 01.11.2023 calling upon the Borrower M/s. The Great Indian Meals Pvt. Ltd., Mr. Arjun C. Vidyarthi, Mrs. Kalika C. Vidyarthi and Guarantor Mr. Chandrakant Thakuradas Vidyarthi to repay the amount mentioned in the notice, being ₹ 1,40,96,890.01 (Rs. One Crore Forty Lakhs Ninety Six Thousand Eight Hundred Ninety and One Paise only) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the Public in General that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 5th day of March of the year 2024. The borrower in particular and the Public in General are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Nagpur for an amount of ₹ 1,40,96,890.01 and interest thereon. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets. Description of the Immovable Property All that part & parcel of the property consisting of Apartment No. 201 on the 2nd Floor in the building known as MITRAKUNJ, constructed on a piece of land being N. T. Plot No. 81-A in central Avenue Road, Section II, Scheme of Nagpur Improvement Trust, West Precint Layout, Circle No. 16/22 bearing Municipal House No. 353, Ward No. 35, City Survey No. 266, Sheet No. 171, Mauza Nagpur situated at Gandhinagar, Central Avenue Road, Nagpur in S. No. / City or Town Survey No. / Khalsa No. 266 with in the Regn. Sub-Dist. Nagpur & Dist. Nagpur And Plat. No. G-1 & G-2 on the Ground Floor in the building "SMITA NIWAS BUILDING" Situated at Plot No. 110, Ward No. 75, KH. No. 84, Mauza Bhamti (Parasdi) Nagpur and admeasuring about 44.43 sq. Mtrs. and 35.89 sq. Mtrs. in the layout of Swawilambi Shaktari Gurh Nirman Sanstha Limited, NMCR House No. 188/110, Ram Mandir Road, Swawilambi Nagpur, Nagpur belonging to M/s. Moor Lee Inc, acting Through its Proprietor Mrs. Kalika C. Vidyarthi in S. No. / City or Town Survey No. / Khalsa No. 84 with in the Regn. Sub-Dist. Nagpur & Dist. Nagpur.	

SUPRA PACIFIC FINANCIAL SERVICES LIMITED

CIN: LL74140MH1986PLC039547

Dreamax Height, Shop No. 1, First floor, Upadhyay Compound, Jija Mata Road,

Near PumpHouse, Andheri East, Chakala MIDC, Mumbai, Mumbai, Maharashtra, India, 400093

Phone 0484- 6735544 Email: cs@suprapacific.com Website: www.suprapacific.com

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING

Notice is hereby given that the Extra Ordinary General Meeting (EGM) of Members of Supra Pacific Financial Services Limited will be held on Wednesday, 27th March, 2024 at 11.00 am through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the business set out in the notice for the EGM, in compliance with applicable provisions of Section 100 and 108 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules 2014, the read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, followed by General Circular Nos. 20/2020 dated May 5, 2020, and subsequent circulars issued in this regard, the latest being 9/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and relevant provisions of SEBI (Listing Obligations and Disclosure Requirements), 2015, and other applicable provisions of the Act, rules, circulars, and notifications issued thereunder, from time to time, without the personal presence of the members at the meeting to transact the businesses as set out in the Notice convening EGM circulated for convening the EGM.

Sl No	Agenda Item:
1	To consider issue create and allot 4,78,990 equity shares to promoter and non-promoter (public) on preferential basis.

The Company on 5th March 2024 completed the dispatch of the Notice of the EGM by electronic means to those members whose email IDs are registered in the record of depositaries for seeking their consent by way of Special Resolution for matters set out in the EGM Notice. Members whose names appear in the Register of Members as on Cut-off date are entitled to vote on the Resolutions set forth in the EGM Notice. The voting rights shall be in proportion to the paid-up equity shares held by them as on Cut-off date. A person who is not a member as on cut-off date shall treat the EGM Notice for information purpose only. The Board of Directors has appointed Mr. Vivek Kumar, Practicing Company Secretary as the Scrutinizer for conducting the e-voting process in a fair and transparent manner.

In compliance with the MCA circulars, the company has provided the facility to the members to cast their votes electronically. The company has engaged the services of CDSL to facilitate remote e-voting to enable the members to cast their votes electronically. The Voting rights of the members shall be reckoned on the cut-off date i.e. 20.03.2024. E-voting facility will be available at the website, www.evotingindia.com. Voting process through e-voting shall commence on 24th March, 2024 at 9:00 a.m. and shall end on 26th March 2024 at 5:00 p.m. The remote e-voting facility will be disabled for voting by CDSL upon expiry of the aforesaid voting period. The members who have not cast their vote through remote e-voting shall be eligible to cast their vote through the e-voting system available during the EGM. The result of the EGM will be announced by the Chairman or a person authorized by him on or before 29th March, 2024 at the Registered Office of the Company. The result will also be uploaded on the website of the company and will also be intimated in BSE.

In case you have any queries or issues regarding e-voting, or any member as on cutoff date has not received the EGM notice you may write to cs@suprapacific.com.

For Supra Pacific Financial Services Limited

Sd/-

Place : Mumbai

Date : 05.03.2024

Leena Yezhuvath

Company Secretary

THE NATIONAL COMPANY TRIBUNAL

MUMBAI BENCH - I

PUBLIC NOTICE

(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MRS. NAVAL KANJI GADA

RELEVANT PARTICULARS	
1. Name of the Debtor	Mrs. Naval Kanji Gada
2. Address of the Debtor	1. 601/A, Mamta Apartment, M G Road, L.T. Nagar, Road No. 3, Goregaon (West), Mumbai, Maharashtra 400062 2. 3rd Floor, 173/174, Sejal Encasa, Opp. Bata Showroom, S. V. Road, Kandivali (West), Mumbai- 400067
3. Insolvency commencement date in respect of the Debtor	27.02.2024 (Receipt of order copy – 29.02.2024)
4. Estimated date of closure of insolvency resolution process	27.08.2024
5. Name and registration number of the insolvency professional acting as resolution professional	Mr. Vikram Bhatnagar (IBBI/IPA-003/IP-NO0183/2018-2019/12197)
6. Address and e-mail of the resolution professional, as registered with the Board	1412, Real Tech Park, Sector 30 A, Vashi, Opposite Vashi Station, Navi Mumbai, Maharashtra 400703 vikrambhatnagar2002@yahoo.com
7. Address and e-mail to be used for correspondence with the resolution professional	1412, 14th Floor, Real Tech Park, Sector 30 A, Vashi, Opposite Vashi Station, Navi Mumbai, Maharashtra 400703 nlp.navalgada@ancorraa.com
8. Last date for submission of claims	27.03.2024
9. Relevant claim Forms	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-I has vide C.P. (IB) No. 559/MB/2021 ordered the commencement of insolvency resolution process of Mrs. Naval Kanji Gada on 27.02.2024.

The creditors of Mrs. Naval Kanji Gada are hereby called upon to submit their claims on or before 27.03.2024 to the resolution professional at the address mentioned against entry No. 7.

The creditors may submit their claims by electronic communication or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Vikram Bhatnagar

IBBI Registration No.: IBBI/IPA-003/IP-NO0183/2018-2019/12197

Date: 06.03.2024

Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i> FOR THE ATTENTION OF THE CREDITORS OF SHOBHA ASARS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SHOBHA ASARS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	22nd May, 2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36996MH2008PTC182521
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. 401/402, 4th Floor, Pread Chambers, Tata Road No.3, Charni Road (East), Opera House, Girgaon Mumbai Mumbai City MH 400004 IN
6. Insolvency commencement date in respect of corporate debtor	17th February, 2023 An Appeal bearing CAAT/Jlms No. 230 was filed by suspended board before NCLAT which vide its order dated 1st March 2023 and directed the undersigned not to proceed further with CRP process with respect to the Corporate Debtor. The said Appeal was allowed on account of settlement between parties and CRP order dated 17th February 2023 was set aside by Hon'ble NCLAT. The Org. Petitioner Ashit Patel and Keyur Shah, Partners of Winkey filed IA, bearing 2940 of 2023 for restoration and dismissal of Appeal on account of breach of settlement agreement. The said IA, for restoration was allowed vide Order dated 5th February 2024 and subsequently vide order dated 4th March 2024 dismissed the Appeal thereby restoring the CRP with respect to the Corporate Debtor. Hence, CRP would be deemed to commence from 4th March 2024 when Hon'ble NCLAT dismissed the Appeal and restored the CRP process with respect to the Corporate Debtor.
7. Estimated date of closure of Insolvency Resolution Process	1st September, 2024 (Being 180 days from the Insolvency Commencement Date)
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	MANISHA SANJAY AGRAWAL IP No. BIP/A-003/JPR/IC4- N-0041/2019-2020/12836
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Manisha & Associates, 238 Shriram Towers Near NIT Sagar, Nagpur, Maharashtra, 440001. m_talab@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Manisha & Associates, 238 Shriram Towers Near NIT Sagar, Nagpur, 440001, Maharashtra. Email id: shobhasasarsip@gmail.com
11. Last date for submission of claims	18th March 2024, (being 14 days from 5th March 2024 i.e. the date of receipt of the said order of NCLAT by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names, for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link (a) The relevant forms can be downloaded from : https://tbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the "National Company Law Judicial" has ordered the winding up of a corporate insolvency resolution process of the **SHOBHA ASARS PRIVATE LIMITED on 17th February 2023**.

An Appeal bearing CTA1(JN) No. 230 was filed by suspended board before NCLAT which vide its order dated 1st March 2023 and directed the undersigned not to proceed further with CIRP process with respect to the Corporate Debtor.

The said Appeal allowed on account of settlement between parties and CIRP order dated 1st March 2023 was set aside. The NCLAT vide its order dated 1st March 2023.

The Org. Petitioner Ashil Patel and Keyur Shah, Partners of Winkey filed IA, bearing 2940 of 2023 for restoration in NCLAT and dismissal of appeal on account of breach of settlement agreement. The said IA, for restoration was allowed vide Order dated 5th February 2024 and subsequently vide order dated 4th March 2024 dismissed the Appeal thereby restoring the CIRP with respect to the Corporate Debtor.

The Org. Petitioner, Central India Cement Co. Ltd. has filed an appeal on 4th March 2024 when Hon'ble NCLAT dismissed the Appeal and restored the CIRP process with respect to the Corporate Debtor.

The creditors of **SHOBHA ASARS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **18th March, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

The other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor not appearing to the meeting listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 5th March, 2024 Place: Nagpur

Manisha Sanjay Agrawal Interim Resolution Professional

In the matter of **SHOBHA ASARS PRIVATE LIMITED**

Registration No. IBBJ/PA-003/PA-ICAI-N-00241/2019-20/12836

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF DEBTONE CORPORATE ADVISORY PRIVATE LIMITED		
Sr.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Debtone Corporate Advisory Private Limited
2.	Date of Incorporation of Corporate Debtor	27th July, 2013
3.	Authority under which Corporate Debtor is incorporated/registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability/Identification No. of Corporate Debtor	U71420MH2013PTC246280
5.	Address of the registered office and principal office (if any) of corporate debtor	404, 4th Floor, Kaveri Complex, Behind Holiday Inn, Jagannath Mandir Road, Sakinaka, Mumbai - 400 072
6.	Date of closure of Insolvency Resolution Process	29.02.2024
7.	Liquidation commencement date of Corporate Debtor	01.03.2024 (NCLT order copy made available / uploaded on websites on 4th March, 2023)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Manish Lajli Dawda IBBI/IPA-001/IP-P02506/04-2012-2022/13797
9.	Address and E-mail of the Liquidator, as registered with the Board	205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagoo Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra 400016 Email: ip.dawdamani@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagoo Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra 400016 Process Email: liquidator.dcap@gmail.com
11.	Last date for submission of claims	04.04.2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **Debtone Corporate Advisory Private Limited** on 01.03.2024.

The stakeholders of **Debtone Corporate Advisory Private Limited** are hereby called upon to submit their claims with proof on or before 04.04.2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the claim in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: Manish Lajli Dawda

Date and place: 05.03.2024, Mumbai

Manish Lajli Dawda
Liquidator of Debtone Corporate Advisory Private Limited
 IBBI/IPA-001/IP-P02506/04-2012-2022/13797
 AFA:AA1/13797/02/170724/105908 valid up-to 17.07.2024

THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH - I PUBLIC NOTICE (Under Section 102 of the Insolvency and Bankruptcy Code, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF MRS. ANJU DHIRAJ GADA	
RELEVANT PARTICULARS	
1. Name of the Debtor	Mrs. Anju Dhiraj Gada
2. Address of the Debtor	1. 1404/5/6, Agarwal Residency, Wing - C, Shankar Lane, Kandivli (West), Mumbai - 400067 2. 503, Sarla Sadan, Gambars Estate, Behind Sanjar Furniture, S V Road, Malad (West), Mumbai - 400064 3. 3rd Floor, 173/174, Sejal Encasa, Opp. Bata Showroom, S. V. Road, Kandivli (West), Mumbai- 400067
3. Insolvency commencement date in respect of the Debtor	27.02.2024 (Receipt of order - 29.02.2024)
4. Estimated date of closure of insolvency resolution process	27.08.2024
5. Name and registration number of the insolvency professional acting as resolution professional	Mr. Vikram Bhatnagar (IBBI/IPA-003/IP-NO0183/2018-2019/12197)
6. Address and e-mail of the resolution professional, as registered with the Board	1412, Real Tech Park, Sector 30 A, Vashi, Opposite Vashi Station, Navi Mumbai, Maharashtra 400703 vikrambhatnagar2002@yahoo.com
7. Address and e-mail to be used for correspondence with the resolution professional	1412, 14th Floor, Real Tech Park, Sector 30 A, Vashi, Opposite Vashi Station, Navi Mumbai, Maharashtra 400703 pipr.anjugada@encoraa.com
8. Last date for submission of claims	27.03.2024
9. Relevant claim Forms	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - I has vide C.P. (IB) No. 557/MB/2021 ordered the commencement of the insolvency resolution process of Mrs. Anju Dhiraj Gada on 27.02.2024.

The creditors of Mrs. Anju Dhiraj Gada are hereby called upon to submit their claims on or before 27.03.2024 to the resolution professional at the address mentioned against entry No. 7.

The creditors may submit their claims by electronic communication or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-
Mr. Vikram Bhatnagar
IBBI Registration No.: IBBI/IPA-003/IP-NO0183/2018-2019/12197
Date: 06.03.2024
Place: Mumbai

